

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 119 of 2020**

**IN THE MATTER OF:**

**Vivek Mudgil**

**...Appellant.**

**Versus**

**M/s. Eninov Systems Pvt. Ltd. & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Deep Verma, Advocate.**

**For Respondent: Mr. Harsh Sethi, Advocate for R-2.**

**ORDER**  
**(Virtual Mode)**

**29.09.2020** The Learned Counsel for Respondent No. 2 seeks time to file Reply-Affidavit. Reply-Affidavit may be filed within a week. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice) Hearing' **on 03<sup>rd</sup> November, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

Basant B./md.